

AUTHORITATIVE ENGLISH TEXT

H. P. Ordinance No. 7 of 2010

**THE HIMACHAL PRADESH PASSENGERS AND GOODS TAXATION
(AMENDMENT) ORDINANCE, 2010**

Promulgated by the Governor of Himachal Pradesh in the Sixty-first year of the Republic of India.

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ORDINANCE

further to amend the Himachal Pradesh Passengers and Goods Taxation Act, 1955 (Act No. 15 of 1955).

WHEREAS the Legislative Assembly of Himachal Pradesh is not in session and the Governor is satisfied that the circumstances exist which render it necessary for her to take immediate action.

Now, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Himachal Pradesh is pleased to promulgate the following Ordinance :—

1. Short title.—This Ordinance may be called the Himachal Pradesh Passengers and Goods Taxation (Amendment) Ordinance, 2010.

2. Amendment of Section 4-A.—In section 4-A of the Himachal Pradesh Passengers and Goods Taxation Act, 1955 (15 of 1955), for the words "selling or causing or authorising to cause despatch", the words "selling or purchasing or causing or authorizing to cause despatch or receipt" shall be substituted.

(URMILA SINGH)
Governor,
Himachal Pradesh.

(A. C. DOGRA)
Secretary (Law).